विभिन्न और न्याय मंत्रालय

(विभिन्न कार्य विभाग)

अधिसूचना

नई दिल्ली, 28 दिसम्बर, 2005

का.आ. 1826(III)—केन्द्रीय सरकार, राष्ट्रीय कार अभियंता
अधिनियम, 2005 (2005 का 49) की पांचवी 1 की उप-खण्ड (3) द्वारा
प्रदश तालिकायें का प्रयोग करते हुए, 28 दिसम्बर, 2005 को उन परिसर के
रूप में नियुक्त करते है, जिसको उल्लेख अधिनियम प्रस्तुत होगा।

[फा. सं. ए-11012/1/2005-प्रशा-III(विभा.)]

के. से. सिंह, अग्नि संचाली

MINISTRY OF LAW AND JUSTICE
(Deartment of Legal Affairs)

NOTIFICATION

New Delhi, the 28th December, 2005

S.O. 1826(E)—In exercise of powers conferred
by Sub-section (3) of Section 1 of the National Tax
Tribunal Act, 2005 (49 of 2005), the Central Government
hereby appoints the 28th day of December, 2005 as the
date on which the said Act shall come into force.

[F. No. A-11012/1/2005-Admn.-III(LA)]

K. D. SINGH, Addl. Secy.
MINISTRY OF LAW AND JUSTICE
(Department of Legal Affairs)

NOTIFICATION

New Delhi, the 9th January, 2006

G. S. R. 9(E).—In exercise of the powers conferred by Sub-section (1) read with clause (b) of Sub-section (2) of Section 28 of the National Tax Tribunal Act, 2005 the Central Government hereby makes the following rules, namely:—

1. Short title and commencement.—(i) These rules may be called the National Tax Tribunal (Salary, Allowances and other Conditions of Service of the Officers and Employees) Rules, 2005;
(ii) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions:— In these rules, unless the context otherwise requires,
(a) ‘‘employees’’ means the employees of the Tribunal;
(b) ‘‘officers’’ means the officer of the Tribunal;
(c) ‘‘Tribunal’’ means the National Tax Tribunal established under Section 3 of the National Tax Tribunal Act, 2005.

3. Officers and other employees of the Tribunal.— The nature and categories of officers and employees of the Tribunal and the scales of pay attached thereto shall be as specified in the Schedule annexed hereto.

4. Conditions of service.— The conditions of service of the officers and other employees of the Tribunal in the matter of pay, allowances, leave, joining time, joining time pay, provident fund, age of superannuation, pension and retirement benefits, medical facilities and other conditions of service, shall be regulated in accordance with such rules and regulations as are, from time to time, applicable to officers and employees of the Central Government belonging to Group ‘A’, Group ‘B’, Group ‘C’ and Group ‘D’, as the case may be, and drawing the corresponding scales of pay and posted at the same station.

SCHEDULE
(See rule 3)

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Name of Post</th>
<th>Scale of pay</th>
</tr>
</thead>
<tbody>
<tr>
<td>A</td>
<td>Officers</td>
<td></td>
</tr>
<tr>
<td>1.</td>
<td>Registrar</td>
<td>Rs. 12,000-375-16,500</td>
</tr>
<tr>
<td>2.</td>
<td>Deputy Registrar</td>
<td>Rs. 10,000-325-15,200</td>
</tr>
<tr>
<td>3.</td>
<td>Assistant Registrar</td>
<td>Rs. 7,450-225-11,500</td>
</tr>
<tr>
<td>4.</td>
<td>Private Secretary</td>
<td>Rs. 6,500-200-10,500</td>
</tr>
<tr>
<td>B</td>
<td>Other employees</td>
<td></td>
</tr>
<tr>
<td>5.</td>
<td>Personal Assistant</td>
<td>Rs. 5,500-175-9000</td>
</tr>
<tr>
<td>6.</td>
<td>Head Clerk</td>
<td>Rs. 5,500-175-9000</td>
</tr>
<tr>
<td>7.</td>
<td>Upper Division Clerk</td>
<td>Rs. 4,000-100-6,000</td>
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<tr>
<td>8.</td>
<td>Lower Division Clerk</td>
<td>Rs. 3,050-75-3,950-80-4,590</td>
</tr>
<tr>
<td>9.</td>
<td>Bench Clerk</td>
<td>Rs. 3,050-75-3,950-80-4,590</td>
</tr>
<tr>
<td>10.</td>
<td>Group D</td>
<td>Rs. 2,610-60-2,910-65-3,300-70-4000</td>
</tr>
<tr>
<td>11.</td>
<td>Driver</td>
<td>Rs. 3,050-75-3,950-80-4,590</td>
</tr>
</tbody>
</table>


K. D. SINGH, Addl. Secy.